



తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE  
PART IV-A EXTRAORDINARY  
PUBLISHED BY AUTHORITY**

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**No. 2] HYDERABAD, FRIDAY, JANUARY 2, 2026.**

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**TELANGANA BILLS**

**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 2nd January, 2026.

**L. A. BILL No. 2 OF 2026.**

**A BILL TO FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATION ACT, 1955.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Greater Hyderabad Municipal Corporation (Amendment) Act, 2026.

Short  
Title and  
commen-  
cement.

(2) It shall be deemed to have come into force with effect from 01.12.2025.

Amend-  
ment of  
section 2.  
(Act No.II  
of 1956).

2. In the Greater Hyderabad Municipal Corporation Act, 1955 (hereinafter referred to as the Principal Act), in section 2,-

(i) for clause (6), the following clause shall be substituted, namely,-

"(6) 'city' means the Core Urban Region (CURE) as mentioned in sub-section (3B) of section 3 of the Act;";

(ii) for clause (9), the following clause shall be substituted, namely,-

"(9) 'the corporation' means one or more municipal corporations within the Core Urban Region, as may be notified by the Government under sub-section (1) of section 3;".

Amend-  
ment of  
section 3.

3. In the Principal Act, in section 3,-

(i) for sub-section (1), the following sub-section shall be substituted, namely, -

"(1) There shall be established one or more Municipal Corporations for the City with effect from the date of notification under this sub-section:

Provided that nothing in this sub-section shall prevent the Government from establishing, with a view to securing efficiency and economy in the Municipal Administration, one or more Corporations for the Core Urban Region, comprising of such area, name and on such terms and conditions as may be specified by the notification published in the Telangana Gazette in this behalf.";

(ii) for sub-section (2), the following sub-section shall be substituted, namely,-

"(2) Each Corporation established under sub-section (1) shall be a separate body corporate by such name

as may be specified by the Government and shall have perpetual succession and a common seal, and subject to any restrictions or qualifications imposed by or under this Act, or any other law, shall be vested with the capacity of suing or being sued in its corporate name, of acquiring, holding and transferring property, of entering into contracts, and of doing all things necessary, proper or expedient for the purposes for which it is constituted:

Provided that the Government may decide any issue between such corporations which cannot be resolved mutually.”;

(iii) for sub-section (3), the following sub-section shall be substituted, namely, -

“(3) The State Legislature may, by way of amendment to this Act, modify, add, alter, or remove any area within the City.”;

(iv) after sub-section (3A), the following sub-section shall be inserted, namely,-

“(3B) Notwithstanding anything contained in this Act, the areas mentioned in Schedules and further added to this Act shall stand included to the area governed under this Act before commencement of this amendment and the combined area referred to as the Core Urban Region (CURE).”;

(v) sub-section (4) shall be omitted.

4. In the Principal Act, after section 679 F, the following section shall be inserted, namely,-

Insertion  
of new  
section.

**“Power to remove difficulties.** 679-G. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by an order published in the Telangana Gazette, do anything which appears to them necessary for the purpose of removing the difficulty.”.

**Repeal of the Telangana Ordinance No.9 of 2025.** 5. The Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2025 is hereby repealed.

## **STATEMENT OF OBJECTS AND REASONS**

The Government has identified the Core Urban Region (CURE), extending up to the Outer Ring Road (ORR), as the principal engine of metropolitan growth and a crucial economic zone of the State. The region, though geographically limited, contributes a disproportionately high share to the Gross State Domestic Product (GSDP) and supports intense residential, commercial industrial, and institutional activity.

Owing to continued population growth, densification, and the expanding metropolitan footprint, the demand for civic amenities such as water supply, sewerage, drainage, road connectivity, solid waste management, and public services has substantially increased and many of these systems function at metropolitan scale and cannot be effectively planned, executed, or managed through multiple independent local bodies.

The present arrangement wherein twenty (20) Municipalites and seven (7) Municipal Corporations within the Core Urban Region are governed under the Telangana Municipalities Act, 2019 and the areas of GHMC are covered under the Greater Hyderabad Municipal Corporation Act, 1955 has resulted in administrative fragmentation, uneven service delivery, and constraints in developing region-wide infrastructure.

In the interest of integrated planning, resource optimisation, and improved urban governance, the Goverment has decided to merge and subsequently reorganize the twenty eight (28) urban local bodies within the Core Urban Region (CURE).

The Telangana Municipalities Act, 2019 (Act No.11 of 2019) was enacted, duly repealing both the Telangana Municipalities Act, 1965 (Act No.6 of 1965) and the Telangana Municipal Corporations Act, 1994 (Act No.25 of 1994). Section 3 of the Act empowers the State Legislature to modify or add or alter or remove the Municipalities or Municipal Corporations from the scope of the act.

Section 3 of Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018) as amended by Act No.8 of 2021 also provides similar provisions regarding the constitution and reorganization of Gram Panchayats.

The Greater Hyderabad Municipal Corporation Act, 1955 (Act No.II of 1956) is at variance with the provisions of the Telangana Panchayat Raj Act, 2018 and the Telangana Municipalities Act, 2019 and accordingly the Government has decided to remove such discrepancy.

As the Legislature of the State was not, then, in session having been prorogued, and to give immediate effect to the above decision, the Governor of Telangana in exercise of his powers under Article 213 of the Constitution of India, has promulgated the Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2025 (Ordinance No.9 of 2025) on 01.12.2025, and the same has been published in the Telangana Gazette dated 01.12.2025 and came into force with effect from 01.12.2025.

This Bill seeks to replace the said Ordinance.

**A. REVANTH REDDY,**  
Chief Minister .

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clauses 2, 3 and 4 of the Bill authorizes the Government to issue notifications or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act. All such rules so made or notifications issued which are intended to cover matters mostly of procedural in nature, are to be laid on the Table of both the Houses of State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

**A. REVANTH REDDY,**  
Chief Minister .

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE  
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE  
ASSEMBLY.**

The Greater Hyderabad Municipal Corporation (Amendment) Bill, 2026, after it is passed by the both the Houses of the State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

**A. REVANTH REDDY,**  
Chief Minister .

**RENDLA THIRUPATHI,**  
Secretary to Legislature  
(Legislative Assembly).